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CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: Roofs & Ceilings (I) Pvt.Ltd.
V/s.
KSS Petron Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1 Bharat Jain Advocate
1/6 IL legal for Petitioner

TCP No. 1035/I&BP/NCLT/MB/MAH/2017

Counsel for the Petitioner is present.

For the Petitioner's Counsel has reported that Insolvency Resolution Process has already been initiated against the Corporate Debtor herein in CP 1202/2017 by an order dated 01.08.2017 by Court-2 of NCLT, Mumbai, this Petition is hereby **dismissed** with liberty to this Petitioner to make claim before the IRP appointed in CP 1202/2017.

Sd / -

V. NALLASENAPATHY
Member (Technical)

Sd / -

B.S.V. PRAKASH KUMAR
Member (Judicial)